

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.6- Comp. Appl/5(AHM) 2024
In
CP/5(AHM)2022

Proceedings under Section 241(1) & 242(4) of Co. Act, 2013

IN THE MATTER OF:

Siddharth Bhandari & Ors

.....Applicant

V/s

Electrotherm (India) Ltd & Ors

.....Respondent

Order delivered on 15/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant

: Mr. Pavan Godiawala, Advocate a.w.

: Mr. Naishal Mody, Advocate

For the Respondent

: Mr. Ravi Pahwa, Advocate for Respondent No. 1

: Mr. Saurabh Soparkar, Sr. Advocate a.w.

: Mr. Jaimin Dave, Advocate for Respondent Nos. 2 & 3

ORDER

Learned Counsel for the respondents submits that the main matter is coming up for hearing on 22.02.2024 in which the Respondent Company No. 1 has already filed a detailed reply, and Counsel for the respondent Nos. 2 and 3 submitted that reply will be filed before the next date of hearing, with an advance copy to the other side.

The prayers made in this application are for interim relief broadly renewal of prayers of the main petition itself, and it doesn't show any urgency to hear this application on interim relief today.

Re-list along with the main matter on 22.02.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)